FORM NO. INC-26

[Pursuant to Rule 30 of Companies (Incorporation) Rules, 2014]

Advertisement to be published in the newspaper for change of registered office of the Company from one State to another.
Before the Central Government Regional Director, Eastern Region.
In the matter of sub-section (4) of Section 13 of Companies Act, 2013 and clause (a) of sub-rule (5) of Rule 30 of the Companies (Incorporation) Rules, 2014

AND

In the matter of **SAFARI DIGITAL EDUCATION INITIATIVES PRIVATE LIMITED [CIN: U80904DL2010PTC204512]**, having its registered office at A-27, 2nd Floor Mohan Co-operative Industrial Estate, New Delhi - 110044.

...*Applicant Company/ Petitioner*

Notice is hereby given to the General Public that the Company proposes to make application to the Central Government (Regional Director, Northern Region) under Section 13 of the Companies Act, 2013 seeking confirmation for alteration of the Memorandum of Association of the Company in terms of the special resolution passed at the Extraordinary General Meeting held on Friday, March 20, 2026, to enable the Company to change its Registered Office from **"Union Territory of New Delhi"** to the **"State of West Bengal"**.

Any person whose interest is likely to be affected by the proposed change of the registered office of the Company may deliver **either on the MCA-21 portal (www.mca.gov.in) by filing investor complaint form** or cause to be delivered or send by registered post of his/her objections supported by an affidavit stating the nature of his/her interest and grounds of opposition to the Regional Director, Northern Region at the address A-27, 2nd Floor Mohan Co-operative Industrial Estate, New Delhi - 110044, within fourteen days of the date of publication of this notice with a copy to the applicant Company at its registered office at the address mentioned below:

A-27, 2nd Floor Mohan Co-operative Industrial Estate, New Delhi - 110044

For and on behalf of the Applicant/ Petitioner
For **Safari Digital Education Initiatives Private Limited**
Sd/-
Saurabh Mittal
Director
DIN: 01402533

Date: March 24, 2026
Place: New Delhi

Form No. INC-26

[Pursuant to rule 30 of the Companies (Incorporation) Rules, 2014]
Advertisement to be published in the newspaper for change of registered office of the company from one State to another
BEFORE THE REGIONAL DIRECTOR, NORTHERN REGION I, B-2 WING, 2ND FLOOR, PT. DEENDAYAL ANTYODAYA BHAWAN, 2ND FLOOR, CGO COMPLEX, NEW DELHI - 110003
IN THE MATTER OF SUBSECTION 4 OF SECTION 13 OF COMPANIES ACT ,2013 AND CLAUSE (A) OF SUB RULE (5) OF RULE 30 OF THE COMPANIES (INCORPORATION) RULES, 2014

AND

IN THE MATTER OF: **KKBC ADVERTISING (INDIA) PRIVATE LIMITED, (CIN- U22219DL2022PTC408510)** FIRST FLOOR, 101, WING 1, HANS BHAWAN, BAHADUR SHAH ZAFAR MARG, I.PESTATE, CENTRAL DELHI, NEW DELHI, DELHI, INDIA, 110002 **.....Applicant**

Notice is hereby given to the General Public that the company proposes to make application to the Central Government under section 13 of the Companies Act, 2013 seeking confirmation of alteration of the memorandum of association of the company in terms of the special resolution passed at Extra Ordinary General meeting held on 21st March 2026 to enable the company to change its Registered office from **"State of Delhi" to "State of Karnataka"**.

Any person whose interest is likely to be affected by the proposed change of the registered office of the company may deliver either on the MCA21 portal (www.mca.gov.in) by filing investor complaint form or cause to be delivered or send by registered post of his/her objections supported by an affidavit stating the nature of his/her interest and grounds of opposition to the regional director (Northern Region I),B-2 Wing, 2nd floor, Pt. Deendayal Antyodaya Bhawan, 2nd floor, CGO Complex, New Delhi –110003 within fourteen days of the date of publication of this notice with a copy to the applicant company with a copy of the applicant company at its registered office at the address mentioned below **KKBC Advertising (India) Private Limited First Floor, 101, Wing 1, Hans Bhawan, Bahadur Shah Zafar Marg, I.P.Estate, Central Delhi, New Delhi, Delhi, India, 110002**.

Sd/-
For and on behalf of the Applicant
Pooja Devi (Director)
DIN: 09540304

Date: 25.03.2026

FORM A
PUBLIC ANNOUNCEMENT

(Regulation 14 of the Insolvency and Bankruptcy Board of India (Voluntary Liquidation Process) Regulations, 2017)

FOR THE ATTENTION OF THE STAKEHOLDERS OF ALUE INDIA PRIVATE LIMITED

1.	Name of Corporate Person	**Alue India Private Limited**
2.	Date of Incorporaation of Corporate Person	25.11.2011
3.	Authority Under Which Corporate Person is Incorporated/Registered	ROC DELHI II
4.	Corporate Identity Number/Limited Liability Indentity Number of Corporate Person	U93000DL2011FTC227922
5.	Address of The Registered Office And Principal Office (if any) of Corporate Persons	507, 5th Floor, D.D.A. Building No. 5, District Center, Janakpuri B-1, West Delhi, New Delhi Delhi-110058, India
6.	Liquidation Commercenet Date of Corporate Person	24.03.2026
7.	Name, Address, Email Address, Telephone Number And The Registration Number of The Liquidator	CA Pawan Kumar Garg 25-A, Pockent-J, Sheikh Sarai-2, New Delhi-110017 Email Id : ca.pawangarg@gmail.com IBBI REG NO. IBBI/IPA-001/IP P00608/ 2017-2018/11069
8.	Last Date For Submission of Claims	23.04.2026

Notice is hereby given that Alue India Private Limited has commenced voluntary liquidation on 24.03.2026.

The stakeholders of Alue India Private Limited are hereby called upon to submit proof of their claims, on or before 23.04.2026 to the liquidator at the address mentioned against item 7.

The financial creditors shall submit their proof of claims by electronic means only. All other stakeholders may submit the proof of claims in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

Name and Signature of the Liquidator :
Sd/-
CA. Pawan Kumar Garg
25-A, Pocket-J, Sheikh Sarai-2, New Delhi-110017
IBBI Reg No. IBBI/IPA-001/IP-P00608/2017-2018/11069

Date : 25.03.2026
Place : New Delhi

13th E Auction Sale Notice under IBC, 2016

M/S RG INFRA-BUILD PRIVATE LIMITED (IN LIQUIDATION),
CIN: U70101DL2005PTC135052
Regd. Off G-02, Ground Floor, Plot No. SU LSC B-Block RG City Centre, Lawrence Road, Delhi-110035.
Liquidator's Office: 1670/120, Shanti Nagar, Tri-Nagar, Delhi – 110035

Sale of assets of **M/s RG Infra-Build Private Limited (In Liquidation)** by the liquidator appointed by the Hon'ble National Company Law Tribunal, Court-II, New Delhi. on "AS IS WHERE IS BASIS", "AS IS WHAT IS BASIS", "WHATEVER THERE IS BASIS", "NO RECOURSE BASIS" and "WITHOUT ANY CLAIM/COMPENSIATION IN FUTURE". The undersigned shall conduct the sale through the e-auction platform hosted at https://ibbi.baanknet.com.

	Description	Date and Time of E- Auction	Reserve Price (INR)	EMD Amount & Documents submission deadline	Bid Incremental value
	Office Space and Plant & Machinery at RG City Centre, Lawrence Road, Delhi- 110035.	Date:. 17.04.2026 Time: 11.30 AM to 01.30 PM (with unlimited extension of 5 minutes each)	Rs. 5,14,12,600/- (Rs. Five Crore Fourteen Lacs Twelve Thousand Six Hundred only	Rs. 51,41,260/- (Rs Fifty-One Lacs Forty-One Thousand Two Hundred Sixty only) 15.04.2026	Rs. 2,00,000/- (Rs. Two Lacs only)
1	Unit No- 101 admeasuring super-area of 431.07 Sq mt (covered area is 301.75 Sq mt), Office Tables (Old)- 2 Nos, Ductable Units (Old)- 2 Nos and Wooden Almirah (Old)- 1 Nos.				

Date of Inspection: Up to 10.04.2026 till 5.00 P.M with prior intimation to the Liquidator.
Last date for submission of eligibility documents: 15.04.2026 till 5.00 P.M.
Last date for submission of EMD: 15.04.2026 till 5.00 P.M.
Terms & Conditions of the proposed auction are as under:

1. This Sale Notice must be read along with the E-Auction Process Information Document containing asset details, eligibility requirements under Section 29A of the IBC, 2016, and all general and technical terms of the e-auction.
2. The prospective bidders shall upload the required documents, including the Section 29A Affidavit and Declaration and all other specified documents as detailed in E-Auction Process Information Document through the BAANKNET platform at https://ibbi.baanknet.com
3. Prospective bidders may inspect and undertake due diligence of the assets with prior notice to the Liquidator. Requests for inspection may be sent to rakeshjainca@rediffmail.com.
4. Prospective bidders shall deposit the Earnest Money Deposit (EMD) through the BAANKNET e-auction platform.
5. If a prospective bidder is found ineligible for any reason, the EMD shall stand forfeited.
6. The sale shall be cancelled and the amount deposited shall be forfeited if the successful bidder fails to remit the balance sale consideration within the time specified in the E-Auction Process Information Document.

Rakesh Kumar Jain, Liquidator
Regn: IBBI/ IBBI/ IPA-001/IP-P01297/2018-19/12068
Email: rginfrabuild@gmail.com

Date: 25.03.2026
Place: New Delhi

ATVO Enterprises Limited

(Formerly Known as Vandana Knitwear Limited)
CIN No:- L46411RJ1995PLC072122; GSTIN: 08AADCT0860H1ZE
Registered Office: Bhandari Plaza,2nd Floor, Opp Nagar Parishad Rajendra Marg Bhilwara -311001 (Rajasthan)
Contact: 96607-81000, **E-Mail ID:-** vandanaknitwearlimited2021@gmail.com
Website: www.vandanaknitwear.com

NOTICE

SPECIAL WINDOW FOR RE-LODGEMENT OF TRANSFER REQUESTS OF PHYSICAL SHARES

Pursuant to SEBI circular No. HO/38/13/11(2)2026-MIRSD-POD/I/3750/2026 dated January 30, 2026, we bring it to your notice that a Special Window has been opened from February 05, 2026 to February 04, 2027, to facilitate the transfer and dematerialization ('demat') of physical securities.

This facility of the said Special Window is for lodgement of physical securities transfer and demat which were sold/purchased prior to April 01, 2019. Shareholders/Investors are requested to refer to the below matrix as prescribed inter-alia by SEBI vide its circular dated January 30, 2026 for guidance on applying for transfer and dematerialisation of physical shares.:

Execution Date of Transfer Deed	Lodged for transfer before April 01, 2019?	Original Security Certificate Available?	Eligible to lodge in the current window ?
Before April 01, 2019	No (It is fresh lodgement)	Yes	√
Before April 01, 2019	Yes (It was rejected / returned earlier)	Yes	√
Before April 01, 2019	Yes	NO	X
Before April 01, 2019	No	NO	X

Please note that the request(s) which are accompanied by original certificate(s) along with transfer deeds and relevant supporting documents will only be considered under this Special Window. The securities so transferred shall be mandatorily credited to the transferee only in demat mode and shall be under lock-in for a period of one year from the date of registration of transfer. Such securities shall not be transferred/lien-marked/pledged during the said lock-in period.

For any queries on the above matter or lodgement of documents, shareholders are requested to contact the Company's Registrar and Share Transfer Agent MUFG Intime India Private Limited (Formerly Known as Link Intime Private Limited) (RTA of ATVO Enterprises Limited), at C-101, Embassy 247, L.B.S. Marg, Vikhroli (West), Mumbai - 400083., Email Id: rnt.helpdesk@in.mpms.mufg.com, Tel No. Tel: +91 22 4918 6000.

Important Note: All shareholders are requested to ensure that their E-mail IDs/KYC details are updated with RTA of the Company or with their respective Depository Participants.

For ATVO Enterprises Limited
(Formerly known as Vandana Knitwear Limited)
Kirti Agarwal
Company Secretary & Compliance Officer

Place: Bhilwara
Date: 24.03.2026

Agarwal Duplex Board Mills Limited

(CIN: L99999DL1984PLC019052) **(GSTIN:** 09AAACA3230H1Z4)
Regd. Office: 216, Aggarwal Prestige Mall, Plot No. 2, Community Center, Along Road No. 44, Pitampura, New Delhi – 110034
Website: www.agarwalduplex.net; **Tel.:** +91 11 47527700,
E-mail: agarwalduplex1984@gmail.com

NOTICE

SPECIAL WINDOW FOR TRANSFER AND DEMATERIALISATION OF PHYSICAL SHARES

Pursuant to SEBI Circular No. HO/38/13/11(2)2026-MIRSD-POD/ /3750/2026 dated 30 January 2026, all shareholders are hereby informed that a special window has been opened for a period of one year, from 5 February 2026 to 4 February 2027, to facilitate transfer and dematerialisation of physical securities which were sold/purchased prior to 1 April 2019. The said special window shall also be available for such physical share transfer requests which were submitted earlier but were rejected/returned/not attended to due to deficiency in the documents/process/or otherwise. All securities transferred under this special window shall be mandatorily credited only in dematerialised form to the transferee's demat account. Further, such securities shall be subject to a lock-in for a period of one year from the date of registration of transfer, during which the securities shall not be transferred/lien-marked/pledged. The transferee shall be mandatorily required to submit all documents, as prescribed under the aforesaid SEBI Circular, to the Company's Registrar and Share Transfer Agent (RTA), i.e **BEETAL Financial & Computer Services Pvt Ltd., BEETAL HOUSE, 3rd Floor, 99, Madangir, Behind LSC, New Delhi – 110062 Ph. 011-42959000-09, Email id: beetalrta@gmail.com.**

For further details, investors may refer to the SEBI circular which is also available on the companies' website: https://www.agarwalduplex.net/.

Cases involving disputes between the transferor and transferee shall not be considered under this special window and may be resolved by the concerned parties through appropriate court or NCLT proceedings. Securities that have already been transferred to the Investor Education and Protection Fund (IEPF) shall not be eligible for processing under this special window.

For Agarwal Duplex Board Mills Limited
Sd/-
Neeraj Goel
Managing Director

Date: 25.03.2026
Place: Delhi

FORM NO.14
[See Regulation 33(2)]
OFFICE OF THE RECOVERY OFFICER - I/II
DEBTS RECOVERY TRIBUNAL CHANDIGARH (DRT 2)
1st Floor SCO 33-34-35 Sector-17 A, Chandigarh (Additional space allotted on 3rd & 4th Floor also)

DEMAND NOTICE

NOTICE UNDER SECTIONS 25 TO 28 OF THE RECOVERY OF DEBTS & BANKRUPTCY ACT, 1993 AND RULE 2 OF SECOND SCHEDULE TO THE INCOME TAX ACT, 1961.

RC/2/2025 **09.03.2026**

PUNJAB NATIONAL BANK
Versus
M/S JAI BABA BRICKS

To,

(CD1) M/S JAI BABA BRICKS CENTRE WARD NO 4, HARI NAGAR COLONY, SOHNA - 122103,**THROUGH PROPRIETOR, SH.MANOHAR**. Karnal, HARYANA
(CD2) SH. MANOHAR S/O SH. VIPAT, PROPRIETOR OF M/S JAI BABA BRICKS, R/O WARD NO. 4, HARI NAGAR COLONY,SOHNA KARNAL, HARYANA-0
(CD3) SH. MAHESH KUMAR R/O VPO BALUDA, TEHSIL SOHNA Karnal, HARYANA-0
(CD4) SH. VIPAT SINGH S/O SH. DEEWAN, R/O WARD NO.4, HARI NAGAR COLONY, SOHNA Karnal, HARYANA-0

This is to notify that as per the Recovery Certificate issued in pursuance of orders passed by the Presiding Officer, **DEBTS RECOVERY TRIBUNAL CHANDIGARH (DRT 2) in OA/154/2020** an amount of **Rs 2140197 (Rupees Twenty One Lakhs Forty Thousands One Hundred Ninety Seven Only)** along with pendentelite and future interest **@ 11%** Compound Interest Monthly **w.e.f. 23/12/2019** till realization and costs of **Rs 24005 (Rupees Twenty Four Thousands Five Only)** has become due against you (Jointly and severally/ Fully/Limited).

2. You are hereby directed to pay the above sum within 15 days of the receipts of the notice, failing which the recovery shall be made in accordance with the Recovery of Debts Due to Banks and Financial Institutions Act, 1993 and Rules there under.
3. You are hereby ordered to declare on an affidavit the particulars of yours assets on or before the next date of hearing.
4. You are hereby ordered to appear before the undersigned on **01.06.2026** at **10:30 a.m.** for further proceedings.
5. In addition to the sum aforesaid, you will also be liable to pay:

(a) Such interests as is payable for the period commencing immediately after this notice of the certificate / execution proceedings.

(b) All costs, charges and expenses incurred in respect of the service of this notice and warrants and other processes and all other proceedings taken for recovering the amount due.

Given under my hand and the seal of the Tribunal, on this date: **09.03.2026**

G.S AHLUWALIA **Sd/-**
Recovery Officer
DEBTS RECOVERY TRIBUNAL, CHANDIGARH (DRT 2)

HINDUJA HOUSING FINANCE LIMITED

HINDUJA HOUSING FINANCE
Registered office at 27-A, Developed Industrial Estate, Guindy, Chennai - 600 032, Tamil Nadu. E-mail : auction@hindujahousingfinance.com
CONTACT NO: PREM LATA 82871 20978

POSSESSION NOTICE (FOR IMMOVABLE PROPERTY)

Whereas the undersigned being the Authorized Officer of the **HINDUJA HOUSING FINANCE LIMITED** under Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (No. 3 of 2002) and in exercise of powers conferred under section 13(12) read with Rule 3 of the Security Interest (Enforcement) Rules, 2002 issued a demand notice was issued on the dates mentioned against each account and stated hereinafter calling upon the borrower (hereinafter the borrower and guarantors are collectively referred to as the "the Borrowers") to repay the amount within 60 days from the date of receipt of said notice. The borrowers having failed to repay the amount, notice is hereby given to the borrower and the public in general that the undersigned has taken possession of the property described herein below in exercise of powers conferredon him under sub-setion 4 of section 13 of Act read with rule 8 of the Security Interest Enforcement Rules, 2002 on this the dates mentioned against each account. The borrower/guarantor in particular and the public in general is hereby cautioned not to deal with the property and any dealing with the property will be subject to the charge of the HINDUJA HOUSING FINANCE LIMITED for an mount and future interest at the contractual rate on the aforesaid amount together with incidental expenses, costs, charges, etc. thereon. The borrower's attention is invited to provisions of sub-section (8) of section 13 of the Act, in respect of time available, to redeem the secured assets.

	Account Number, Name of the Borrowers & Address	NOTICE DATE: 17.03.2026 Total Outstanding : Rs. 31,43,927/-
1	HR/GGN/KRNL/A000001299. 1. Mr. Mohd Afsar 2. Mrs. Reshma Reshma & Mr. Md Aslam. 93G1 Sitapuri Part2 Janakpuri, 12, Sitapuri Part2, Janakpuri, Metro, West New Delhi, Delhi, India - 110059| Demand Date & Amount : 09.01.2026 & Rs. 30,48,415/- | Description Of Property: A Residential Plot Area Measuring 50 Sq. Yards, Comprising In Khasra No. 257, Situated At Block-e, Residential Colony Garima Fgarden Colony, Hadbast Village Pasonda, Pargana: Loni, Tehsil & District: Ghaziabad, Uttar Pradesh (hereinafter Called Referred To As The Said Property"). Boundaries Of The Property: As Per Sale Deed, East: Plot Of Digar, West: Plot Of Digar,north: Plot Of Digar, South: Rasta 15 Ft	
2	DL/MNR/NANR/A000000022. 1. Mr. Tarun Tak 2. Mr. Reena Reena. 6/339 Trilok Puri East Metro Delhi-110091 | Demand Date & Amount: 09.01.2026 & Rs. 26,14,829/-| Description Of Property: Freehold Residential Single Story House No. 9 falling under Khasra No. 444 built on Plot No. 9 Situated at "Aditya Green City" in Village Duhai Pargana Jalalabad Tehsil & Distt. Ghaziabad (U.P.) East: Land owned by another party, side length 20 feet, West: 25-foot wide road, side length 20 feet, North: Plot number 10, side length 40 feet, South: Plot number 8, side length 40 feet	17.03.2026 Rs.26,48,113/-
3	DL/DEL/DWND/A000001121. 1. Ms. Balvinder Kaur 2. Mr. Narayan Singh & Mr. Nirmal Singh. Hno 155 Govind Puram, Ghaziabad, Metro, Govindpuram, Uttar Pradesh, India - 201013 | Demand Date & Amount: 09.01.2026 & Rs. 24,03,223/-| Description Of Property: Flat No. FF-2 (MIG) on 1st Floor area measuring 720 sqft Plot No. 19 part of Khasra No. 403 and 404 situated at Village Harsav Colony Known as Ram Bagh Colony-1, Tehsil and District Ghaziabad, Uttar Pradesh, Herein after referred to as the "said property". Boundaries: As per Technical Report, East - Others, West - Flat No. FF-01/Plot No. 18, North- Road 20ft Wide, South - Balcony/Plot No. 10	17.03.2026 Rs. 24,41,806/-
4	DL/DEL/LXND/A000000659. 1. Mr. Babita Aggarwal 2. Mr. Pramod Kumar Aggarwal & Mr. Pramod Kumar Aggarwal. A-10, Near Shiv Mandir Sec -23, Sanjay Nagar Ghaziabad Up, Metro, Ghaziabad , Uttar Pradesh, India - 201002 | Demand Date & Amount: 09.01.2026 & Rs. 7,73,720/-| Description Of Property:Residential Apartment No. 362/Third Floor, area measuring 985 Sq. Ft., situated in Gaur Homes Elegante, Block E, Govindpuram, Tehsil & Distt. Ghaziabad, U.P., (Hereinafter referred as the "said property"). East: Other's Land. West: 100 Ft. Wide Road. North 150 Ft. Wide Road. South C.SC/N.P Scho	17.03.2026 Rs. 7,68,302/-
5	DL/GRN/ALPH/A000000337. 1. Ms. Bushra Bushra 2. Mr. Mohd Nadeem. 89, Rasoolpur Sikroda, 0, Rasoolpur Sikroda, Ghaziabad, Metro, Ghaziabad, Uttar Pradesh, India - 201001 | Demand Date & Amount: 09.01.2026 & Rs. 6,11,828/-| Description Of Property: Residential vacant Plot No. 89, land area measuring 60 Sq. Yards, i.e. 50.16 Sq. Meters, out of Khasra No. 394 Mi.. Situated in Village Rasoolpur Sikroda, Pargana Dasna, Tehsil & Distt. Ghaziabad, U.P.-201015("Herein after referred to as the"said property"). Boundaries as per Technical: East : Vacant Plot (Raju), West Road 20 Feet/Entry, North Road 16 Feet, South Other Property	17.03.2026 Rs. 6,19,431/-
6	DL/BPR/JHAH/A000000369. 1. Mr. Atarsingh Atarsingh - through Its Legal Heirs 2. Mrs. Munesh Munesh. House Number/236, 00, Kaila Dehat, Madhopura Ghaziabad, Metro, Ghaziabad, Uttar Pradesh, India - 201009 | Demand Date & Amount: 09.01.2026 & Rs. 14,52,591/-| Description Of Property: Residential House No. 1205, area measuring 107 Sq. Yards i.e. 89.46 Sq. Meters, out of Khasra No. 560, situated at Old Vijay Nagar, in the Village Mirzapur, Pargana Loni, Tehsil and Dist. Ghaziabad, U.P. Herein after referred to as the"said property". Boundaries as per the last deed: - East : House of Ramnath, West: House of Kalu Yadav, North: House of Gopi Ram, South: Road 8 Ft.	17.03.2026 Rs. 15,14,313/-
7	DL/SDR/SDRA/A000001757. 1. Mr. Mohd Saleem 2. Mrs. Ismat Ismat. D-13, 0, Garima Garden Main Market, Near Sai Mandir, Metro, Ghaziabad, Uttar Pradesh, India - 201005 | Demand Date & Amount: 09.01.2026 & Rs. 10,97,188/-| Description Of Property: House No. D-13, Old House/Plot No. D-13/1, area measuring 50 Sq Yds, ie, 41.80 Sqm, out of Khasra No. 278min, situated in the colony of Garima Garden, Gram Pasonda, Pargana Loni, Tehsil & District Ghaziabad, Uttar Pradesh-201005 Hereinafter referred to as "Said Property/Floor". Boundaries: As per Technical Report. East : Other Property, West: Road 20ft, North: Other Property, South: Other Property	17.03.2026 Rs. 11,22,328/-
8	DL/MNR/NANR/A000000017. 1. Mr. Pankaj Pappu 2. Mr. Rinku Rinku & Mr. Meena Devi. H No 342 Krishna Nagar Meerut Road Ghaziabad, Rural, Ghaziabad, Uttar Pradesh, India - 201001 | Demand Date & Amount: 09.01.2026 & Rs. 5,94,341/- | Description Of Property: Freehold Residential House Built on Plot admeasuring area 60 sq. yd. (50.16 sq. mtr.) falling under Khasra No. 782 situated at Village Sihani Pargana Loni Tehsil & Distt. Ghaziabad (U.P.) hereinafter referred to as "the said property." Boundary of Property as per Document. East : 18 ft. wide road, West:Plot of Birma Devi, North: Other Property, South: 18 ft. wide road	17.03.2026 Rs. 6,02,121/-
9	DL/BDP/BDRP/A000001059. 1. Mr. Deepak Kumar Shrivastawa 2. Mrs. Manju Shrivastwa. House No- 30-A, Shakti Khand-1, Indirapuram, Ashish Digital Phot Studio, Semiurban Ghaziabad Uttar Pradesh - 201014 | Demand Date & Amount: 17.02.2026 & Rs. 7,52,265/-| Description Of Property: Flat No. SK-I/30A (LIG) (T/S) on Ist Floor area measuring 28.90 sqmt situated at colony Known as Indrapuram Tehsil and District Ghaziabad, Uttar Pradesh (U.P.) hereinafter referred to as "the said property." East -Flat No- 29 A and Road 25ft Wide, West -Flat No- 19 A, North -Flat No 31 A, South -Flat No .27 A	17.03.2026 Rs. 7,21,217/-

Place: Ghaziabad Date: 25/03/2026 SD/-, Authorised Officer- HINDUJA HOUSING FINANCE LIMITED

FORM NO.14
[See Regulation 33(2)]
OFFICE OF THE RECOVERY OFFICER - I/II
DEBTS RECOVERY TRIBUNAL CHANDIGARH (DRT 2)
1st Floor SCO 33-34-35 Sector-17 A, Chandigarh (Additional space allotted on 3rd & 4th Floor also)

DEMAND NOTICE

NOTICE UNDER SECTIONS 25 TO 28 OF THE RECOVERY OF DEBTS & BANKRUPTCY ACT, 1993 AND RULE 2 OF SECOND SCHEDULE TO THE INCOME TAX ACT, 1961.

RC/597/2025 **09.03.2026**

PUNJAB NATIONAL BANK
Versus
M/S DEEKSHA AUTO COMPONENTS

To,

(CD 1) M/S DEEKSHA AUTO COMPONENTS THROUGH ITS PROPRIETOR SH.SUNIT TIWARI, PLOT NO. 22A,GALI NO.7, KADIPURINDUSTRIAL AREA, PATUDIROAD, GURUGRAM, HARYANA
(CD 2) SH. SUNIL TIWARI S/O SH. MAHESHWAR TIWARI, R/O A-79, SECTOR-22, SANJAYCOLONY, FARIDABAD,HARYANA **Also At:**PLOT NO. 4, BATA COLONY CHOWK, FARIDABAD, HARYANA

This is to notify that as per the Recovery Certificate issued in pursuance of orders passed by the Presiding Officer, **DEBTS RECOVERY TRIBUNAL CHANDIGARH (DRT 2) in OA/3938/2017** an amount of **Rs 2416970 (Rupees Twenty Four Lakhs Sixteen Thousands Nine Hundred Seventy Only)** along with pendentellite and future interest @ 11.75% Compound Interest Monthly **w.e.f. 23/06/2017** till realization and costs of **Rs 27005 (Rupees Twenty Seven Thousands Five Only)** has become due against you (Jointly and severally/ Fully/Limited).

2. You are hereby directed to pay the above sum within 15 days of the receipts of the notice, failing which the recovery shall be made in accordance with the Recovery of Debts Due to Banks and Financial Institutions Act, 1993 and Rules there under.
3. You are hereby ordered to declare on an affidavit the particulars of yours assets on or before the next date of hearing.
4. You are hereby ordered to appear before the undersigned on **04.06.2026** at **10:30 a.m.** for further proceedings.
5. In addition to the sum aforesaid, you will also be liable to pay:

(a) Such interests as is payable for the period commencing immediately after this notice of the certificate / execution proceedings.

(b) All costs, charges and expenses incurred in respect of the service of this notice and warrants and other processes and all other proceedings taken for recovering the amount due.

Given under my hand and the seal of the Tribunal, on this date: **09.03.2026**

RAM AVTAR REKHI **Sd/-**
Recovery Officer
DEBTS RECOVERY TRIBUNAL, CHANDIGARH (DRT 2)

FORM G

INVITATION FOR EXPRESSION OF INTEREST FOR
STAR FACILITIES MANAGEMENT LIMITED OPERATING IN FACILITY MANAGEMENT SERVICE IN NEW DELHI

(Under sub-regulation (1) of regulation 36A of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

RELEVANT PARTICULARS

1.	**Name of the Corporate Debtor along with PAN/CIN/LLP No.**	**Star Facilities Management Limited** PAN: AALCS2854C | CIN: U22222DL2007PLC169640
2.	Address of the registered office	**Regd. Office :** Half Basement No. 1, Sandhya Deep Building 15, East of Kailash, South Delhi, New Delhi, Delhi -110065
3.	URL of website	Not Available
4.	Details of place where majority of fixed assets are located	Not Available
5.	Installed capacity of main products/ services	CD is involved in Facility Management service there as per the data there are 4 projects under the hand of CD majorly in Haryana
6.	Quantity & value of main products/ services sold in last financial year	As per Last audited Balance sheet of 2024-25- value of Revenue from operation was 24.41cr.
7.	Number of employees/ workmen	09
8.	Further details including last available financial statements (with schedules) of two years, lists of creditors, relevant dates for subsequent events of the process are available at:	Details can be sought by emailing: **cirp.starfacilitiesmgmgltd@gmail.com**
9.	Eligibility for resolution applicants under section 25(2)(h) of the Code is available at	Details can be sought by emailing: **cirp.starfacilitiesmgmgltd@gmail.com**
10.	Last date for receipt of expression of interest	**07.04.2026**
11.	Date of issue of provisional list of prospective resolution applicants	**08.04.2026**
12.	Last date for submission of objections to provisional list	**12.04.2026**
13.	Date of issue of final list of prospective resolution applicants	**13.04.2026**
14.	Date of issue of information memorandum, evaluation matrix and request for resolution plan to prospective resolution applicants	**13.04.2026**
15.	Last date for submission of resolution plans	**12.05.2026**
16.	Process email id to submit Expression of Interest	**cirp.starfacilitiesmgmgltd@gmail.com**
17.	Details of the corporate debtor's registration status as MSME	**Small Enterprise**

Date : 24.03.2026
Place: New Delhi

Sd/-
Atul Mittal
Director of M/s Aarsh Resolution Professionals Private Limited
Resolution Professional for Star Facilities Management Limited
Regn. No.: IBBI/IPE-0115/IPA-1/2024-25/50078
Authorisation of Assignment (AFA): AA1/50078/02/300626/20054
AFA validity: 30.06.2026

FORM NO.14
[See Regulation 33(2)]
OFFICE OF THE RECOVERY OFFICER - I/II
DEBTS RECOVERY TRIBUNAL CHANDIGARH (DRT 2)
1st Floor SCO 33-34-35 Sector-17 A, Chandigarh (Additional space allotted on 3rd & 4th Floor also)

DEMAND NOTICE

NOTICE UNDER SECTIONS 25 TO 28 OF THE RECOVERY OF DEBTS & BANKRUPTCY ACT, 1993 AND RULE 2 OF SECOND SCHEDULE TO THE INCOME TAX ACT, 1961.

RC/1095/2025 **09.03.2026**

PUNJAB NATIONAL BANK
Versus
M/S KESHAV ENTERPRISES.

To,

(CD 1) M/S KESHAV ENTERPRISES
MS PRIYANKA MITTAL
M/S KESHAV ENTERPRISES REGISTERED OFFICE AT SHOP NO. 235, ANAJ MANDI, REWARI, HARYANA.PAN NO. CTYPM4621E
2ND ADDRESS : GALI NO. 3, OPPOSITE BHARAT GAS GODOWN,KADIPUR INDUSTRIAL AREA, GURUGRAM – 122001, **HARYANA,FACTORY ADDRESS:** PLOT NO. 282, HSIIDC, BAWAL,DISTRICT REWARI, HARYANA
A PROPRIETORSHIP CONCERN OF LATE MS. PRIYANKA MITTAL AND REPRESENTING THROUGH HER FOLLOWING CLASS- I LEGAL HEIRS: A) SMT. ANITA MITTAL WIFE OF SHRI PREM CHAND MITTAL B) PREM CHAND MITTAL S/O SHRI GIRDHARI LAL MITTAL ADDRESS OF (A) AND (B):
FIRST ADDRESS: SHOP NO. 235, ANAJ MANDI, REWARI, HARYANA.
2ND ADDRESS: GALI NO. 3, OPPOSITE BHARAT GAS GODOWN, KADIPUR INDUSTRIALAREA, GURUGRAM – 122001, HARYANA,Rewari, Haryana.
Also At: GALI NO. 3, OPPOSITE BHARAT GAS GODOWN,KADIPUR INDUSTRIAL AREA, GURUGRAM, HARYANA.
Also At: PLOT NO. 282, HSIIDC, BAWAL,DISTRICT REWARI, HARYANA.
PROPRIETORSHIP CONCERN OF LATE MS PRIYANKA MITTALAND REPRESENTING THROUGH HER FOLLOWING CLASS I LEGAL HEIRS:
Legal heirs: 1 **SMT. ANITA MITTAL** SHOP NO. 235, ANAJ MANDI,REWARI, HARYANA
Legal heirs: 2 **SMT. PREM CHAND MITTAL** SHOP NO. 235, ANAJ MANDI,REWARI, HARYANA
(CD 2) SH. RADHEY SHYAM S/O SH. GIRDHARI LAL R/O HOUSE NO. 1241, UTTAM NAGAR,REWARI, HARYANA **Also At:** GALI NO. 3KADIPUR INDUSTRIAL AREA

This is to notify that as per the Recovery Certificate issued in pursuance of orders passed by the Presiding Officer, **DEBTS RECOVERY TRIBUNAL CHANDIGARH (DRT 2) in OA/574/2021** an amount of **Rs 16461302 (Rupees One Crore Sixty Four Lakhs Sixty One Thousands Three Hundred Two Only)** along with pendentellite and future interest **@ 11.30%** Compound Interest Monthly w.e.f. 30/01/2021 till realization and costs of **Rs 150005 (Rupees One Lakh Fifty Thousands Five Only)** has become due against you (Jointly and severally/ Fully/Limited).

2. You are hereby directed to pay the above sum within 15 days of the receipts of the notice, failing which the recovery shall be made in accordance with the Recovery of Debts Due to Banks and Financial Institutions Act, 1993 and Rules there under.
3. You are hereby ordered to declare on an affidavit the particulars of yours assets on or before the next date of hearing.
4. You are hereby ordered to appear before the undersigned on **27.04.2026** at **10:30 a.m.** for further proceedings.
5. In addition to the sum aforesaid, you will also be liable to pay:

(a) Such interests as is payable for the period commencing immediately after this notice of the certificate / execution proceedings.

(b) All costs, charges and expenses incurred in respect of the service of this notice and warrants and other processes and all other proceedings taken for recovering the amount due.

Given under my hand and the seal of the Tribunal, on this date: **09.03.2026**

D.K GUPTA **Sd/-**
Recovery Officer
DEBTS RECOVERY TRIBUNAL, CHANDIGARH (DRT 2)

ICICI Bank

Regd. Office: ICICI Bank Limited, Landmark, Race Course Circle, Vadodara- 390007
Corporate Office: ICICI Bank Towers, Bandra-Kurla Complex, Bandra (E) Mumbai- 400051..
Branch Office: ICICI Bank Ltd., Shal Tower, Plot No 23, New Rohtak Road, Karol Bagh, Delhi- 110005

Annexure 54
Notice for Disclosure of Legal Heirs of Deceased Borrower
PUBLIC NOTICE

Notice is hereby given that Overdraft 126605500821 (Credit facility) was granted M/S.S D SPORTS / MOHD AZHARUDDIN / MOHD AMIR alias MOHD AMIR SUHAIB. along with the deceased MR. SHABUDDIN. by ICICI Bank

(Continued from previous page...)

Category	FIS/BANKS	MF's	IC's	NBFC's	AIF	FII/FPC	OTHERS	TOTAL
QIB	-	-	125,000	-	-	-	685,000	810,000

5) **Allocation to Anchor Investors (After Technical Rejections & Withdrawal):** The Company in consultation with the BRLM has allotted 1,130,000 Equity Shares to 8 Anchor Investors at Anchor Investor Issue Price of ₹ 146.00 per equity shares in accordance with the SEBI ICDR Regulations. The category wise details of the Basis of Allotment are as under:

Category	FIS/BANKS	MF's	IC's	NBFC's	AIF	FPI/FPC	VC'S	TOTAL
ANCHOR	-	-	-	617,000	444,000	69,000	-	1,130,000

6) **Allocation to Market Maker (After Technical Rejections):** The Basis of Allotment to Market Maker, who have bid at Issue Price of ₹ 146/- per equity shares or above, was finalized in consultation with BSE. The category was subscribed by 1.00000 time i.e., for 230,000 shares the total number of shares allotted in this category is 230,000 Equity Shares. The category wise details of the Basis of Allotment are as under:

Sr. No.	No. of Shares applied for (Category wise)	No. of Applications received	% to Total	Total No. of Shares applied in this category	% of Total	No. of Equity Shares allocated/ allotted per Applicant	Ratio		Total Number of shares allotted	Surplus/ Deficit
1	230,000	1	100.00	230,000	100.00	230,000	1	1	230,000	0
	Total	**1**	**100.00**	**230,000**	**100.00**				**230,000**	**0**

The Board of Directors of the Company at its meeting held on March 23, 2026 has approved the Basis of Allocation of Equity Shares as approved by the Designated Stock Exchange viz. BSE and has authorized the corporate action for issue of the Equity Shares to various successful applicants. The CAN-cum-allotment advices and/or notices will forward to the email id's and address of the Applicants as registered with the depositories / as filled in the application form on or before March 24, 2026. Further, the instructions to Self-Certified Syndicate Banks for unblocking the amount will process on or prior to March 23, 2026. In case the same is not received within ten days, investors may contact at the address given below. The Equity Shares allocated to successful applicants are being credited to their beneficiary accounts subject to validation of the account details with the depositories concerned. The Company is taking steps to get the Equity Shares admitted for trading on the BSE SME within Three working days from the date of the closure of the issue.

Note: All capitalized terms used and not defined herein shall have the respective meanings assigned to them in the Prospectus dated March 23, 2026 ("Prospectus") filed with Registrar of Companies, Haryana.

INVESTORS, PLEASE NOTE

The details of the allotment made would also be hosted on the website of the Registrar to the offer, **KFin Technologies Limited** at http://www.kfintech.com/. All future correspondence in this regard may kindly be addressed to the Registrar to the offer quoting full name of the First/ Sole applicants, serial number of the Bid cum Application Form, number of shares applied for and Bank Branch where the application had been lodged and payment details at the address of the Registrar given below:

KFINTECH

KFIN TECHNOLOGIES LIMITED
Address: Selenium Tower B, Plot No.31-32, Gachibowli, Financial District, Nanakramguda, Serilingampally, Hyderabad-500032, Telangana, India.
Tel. No.: +91-40-67162222 / 18003094001
E-mail: novus.ipo@kfintech.com
Investors Grievance e-mail: einward.ris@kfintech.com
Website: www.kfintech.com
Contact Person: M. Murali Krishna
SEBI Registration No.: INR000000221

For Novus Loyalty Limited
On behalf of the Board of Directors
Sd/-
Deepak Tomar
Chairman & Managing Director
DIN: 02484965

Date: March 23, 2026
Place: Haryana

THE LEVEL OF SUBSCRIPTION SHOULD NOT BE TAKEN TO BE INDICATIVE OF EITHER THE MARKET PRICE OF THE EQUITY SHARES ON LISTING OR THE BUSINESS PROSPECTS OF NOVUS LOYALTY LIMITED.

Novus Loyalty Limited is proposing, subject to market conditions, public offer of its equity shares and has filed the Prospectus with the Registrar of Companies, Haryana. The Prospectus is available on the website of SEBI at www.sebi.gov.in, the website of the Book Running Lead Manager at www.shcapl.com website of the BSE at www.bseindia.com and website of Issuer Company at www.novus-loyalty.com. Investors should note that investment in Equity Shares involves a high degree of risk. For details, investors shall refer to and rely on the Prospectus including the section titled "Risk Factors" beginning on page 31 of the Prospectus, which has been filed with ROC. The Equity Shares have not been and will not be registered under the US Securities Act (the "Securities Act") or any state securities law in United States and may not be issued or sold within the United States or to, or for the account or benefit of, "U.S. persons" (as defined in the Regulation S under the Securities Act), except pursuant to an exemption from, or in a transaction not subject to the registration requirements of the Securities Act of 1933.

AdBaaz

प्रपत्र ए
सार्वजनिक उद्घोषणा
(भारतीय ऋणशोधनाक्षता एवं दिवालिया बोर्ड (स्वैच्छिक परिसमापन प्रक्रिया) विनियमावली 2017 का विनियम 14)

कैटलॉन इंडिया प्राइवेट लिमिटेड के हितधारकों के ध्यानार्थ

1.	निगमित संस्था का नाम	**कैटलॉन इंडिया प्राइवेट लिमिटेड**
2.	निगमित संस्था के निगमन की तिथि	20/10/2022
3.	वह प्राधिकरा जिसके अंतर्गत निगमित संस्था का निगमन/पंजीकरण हुआ है	**आरओसी दिल्ली ।**
4.	निगमित संस्था की निगमित पहचान संख्या/सीमित देयता पहचान संख्या	**U72900DL2022FTC406114**
5.	निगमित संस्था के पंजीकृत कार्यालय और प्रधान कार्यालय (यदि कोई हो) का पता	**55, द्वितीय तल, लेन 2, वेस्टएंड मार्ग, सैदुल्लाजब, साकेत मेट्रो स्टेशन के पास, नई दिल्ली, दिल्ली–110030**
6.	निगमित संस्था का परिसमापन प्रारंभ होने की तिथि	23/03/2026
7.	परिसमापक का नाम, पता, ईमेल पता, टेलीफोन नंबर और पंजीकरण संख्या	**नाम :** श्री अमित अग्रवाल **पता :** एच–63, विजय चौक, लक्ष्मी नगर, दिल्ली–110092 **ईमेल पता :** amitagcs@gmail.com **संपर्क नं.:** 01143019279 **पंजीकरण संख्या :** IBBI/IPA-002/IP-N00185/2017&18/10456
8.	दावों को प्रस्तुत करने की अंतिम तिथि	22/04/2026

एतद्द्वारा सूचित किया जाता है कि कैटलन इंडिया प्राइवेट लिमिटेड ने 23/03/2026 से स्वैच्छिक परिसमापन आरंभ कर दिया है।
एतद्द्वारा कैटलन इंडिया प्राइवेट लिमिटेड के हितधारकों से अनुरोध है कि वे 22/04/2026 को अथवा उससे पहले मद 7 के सामने उल्लिखित पते पर परिसमापक के पास अपने दावों का प्रमाण प्रस्तुत करें।
वित्तीय लेनदार केवल इलेक्ट्रॉनिक माध्यमों से ही अपने दावों का प्रमाण प्रस्तुत कर सकते हैं। अन्य सभी हितधारक व्यक्तिगत रूप से, डाक द्वारा या इलेक्ट्रॉनिक माध्यमों से दावों का प्रमाण प्रस्तुत कर सकते हैं। झूठे या भ्रामक दावे के प्रमाण प्रस्तुत करने पर दंड लगाया जाएगा।

हस्ता./–
दिनाँक : 24–03–2026 **अमित अग्रवाल**
स्थान : दिल्ली **(स्वैच्छिक परिसमापक)**

प्ररूप संख्या आइएनसी - २६
[कंपनी (निगमन) नियम, २०१४ के नियम ३० के अनुसरण में]
कंपनी का रजिस्ट्रीकृत कार्यालय, एक राज्य से दूसरे राज्य में स्थानांतरित करने के लिए समाचार पत्र में प्रकाशित किया जाने वाला विज्ञापन
केन्द्रिय सरकार के समक्ष प्रादेशिक निदेशक, उत्तरी क्षेत्र
कंपनी अधिनियम, २०१३ की धारा १३ की उपधारा (४) और कंपनी (निगमन) नियम, २०१४ के नियम ३० के उपनियम (५) के खंड (ए) के मामले में
और
तुफ्यांसा टेक्नक सर्विसेज इंडिया प्राइवेट लिमिटेड जिसका रजिस्ट्रीकृत कार्यालय एन.डी.जी सेण्टर, गुलमोहर पार्क, दक्षिण दिल्ली, नयी दिल्ली, इंडिया - ११००४९ स्थित है, के मामले में .....**याचिकाकर्ता**
आम जनता को यह नोटिस दी जाती है की यह कंपनी केंद्रीय सरकार के समक्ष कंपनी अधिनियम, २०१३ की धारा १३ के अधीन आवेदन फाइल का प्रस्ताव करती है जिसमें कंपनी का रजिस्ट्रीकृत कार्यालय **"दिल्ली के राष्ट्रीय राजधानी क्षेत्र से कर्नाटक राज्य** में स्थानांतरित करने के लिए तारीख **२९ सितम्बर २०२५** को आयोजित वार्षिक साधारण अधिवेशन/ असाधारण-साधारण अधिवेशन पारित विशेष संकल्प के संदर्भ में कंपनी के समामेलनपत्र में संशोधन की पुष्टि की मांग की गई है।
कंपनी के रजिस्ट्रीकृत कार्यालय के प्रस्तावित स्थानांतरण से यदि किसी व्यक्ति का हित प्रभावित होता है तो वह व्यक्ति या तो **निवेशक शिकायत प्ररूप फाइल कर एमसीए - २१ पोर्टल** (www.mca.gov.in) **में शिकायत दर्ज कर सकते है** या एक शपथ पत्र जिसमें उनके हित का प्रकार और उसके विरोध का कारण उल्लिखित हो के साथ अपनी आपत्ति प्रादेशिक निदेशक को इस सूचना के प्रकाशन की तारीख से १४ दिनों के भीतर बी-२ विंग दूसरे फ्लोर, वंदित दीनदयाल अंत्योदय भवन सी.जी.ओ काम्प्लेक्स, नई दिल्ली - ११०००३ पते पर पंजीकृत डाक द्वारा भेज सकते है या सुपुर्द कर सकते है और इसकी प्रति आवेदक कंपनी को उनके निम्नलिखित रजिस्ट्रीकृत कार्यालय पते पर भी भेजेगा : एन.डी.जी सेण्टर, गुलमोहर पार्क, दक्षिण दिल्ली, नयी दिल्ली, इंडिया - ११००४९
आवेदक के लिए और आवेदक की ओर से
तुफ्यांसा टेक्नक सर्विसेज इंडिया प्राइवेट लिमिटेड
ह/-
रिम्मलपुडी झांसीलाथा
दिनांक : 25.03.2026 **कंपनी सचिव**
स्थान : नई दिल्ली **एम. नं.- ५९१३५**

This is only an Advertisement for the information purpose and not for Publication, distribution, or release, directly or indirectly in the United States of America or otherwise outside India. This is not an offer document. All capitalized terms used and not defined herein shall have the meaning assigned to them in the Letter of Offer dated August 29, 2025 ('Letter of Offer') and Corrigendum to the Letter of Offer dated September 04 and September 16, 2025 respectively filed with the stock exchange where the Equity Shares of the Company are presently listed i.e., 'BSE Limited' ('BSE') and Securities and Exchange Board of India ('SEBI').

ECO HOTELS

ECO HOTELS AND RESORTS LIMITED

Corporate Identification Number: L55101KL1987PLC089987;
Registered Office: 57/6446, Basin Road, Cochin, Ernakulam High Court, Ernakulam 682031, Kerala, India
Corporate Office: Block No 4, Second Floor Raj Mahal Building, Veer Nariman Road, Churchgate, Mumbai, Maharashtra, India. 400020;
Tel: +91 22 44550546; **Email id:** investor.relations@ecohotels.in; **Website:** www.ehrlindia.in
Contact Person: Ms. Heena Supadia, Company Secretary & Compliance Officer

SECOND CALL NOTICE TO THE HOLDERS OF PARTLY PAID-UP EQUITY SHARES OF ECO HOTELS AND RESORTS LIMITED HELD AS ON THE RECORD DATE I.E., THURSDAY, MARCH 19, 2026

In terms of provisions of the Companies Act, 2013 **('Act')** read with the relevant rules made thereunder, and the Letter of Offer dated August 29, 2025 **('Letter of Offer')**, and Corrigendum to the Letter of Offer dated September 04 and September 16, 2025 respectively the Second Call notice has been sent in electronic mode to the holders of partly paid-up equity shares ('Shareholders') whose e-mail addresses are registered with the Company or its Registrar and Share Transfer Agent ('RTA') or Depository Participant(s) as on the record date i.e., March 19, 2026. Further, physical copy of the Second Call Notice along with the detailed instructions and ASBA Form have been sent vide permitted modes of dispatch, at the registered addresses of those Shareholders a) who have not registered their e-mail address with the Company or its RTA or Depository Participant(s); or b) who have specifically registered their request for the hard copy of the same. The Company has completed the dispatch on March 23, 2026.

The Rights Issue Committee of the Board of Directors of the Company ("Board"), at its meeting held on March 14, 2026, had fixed Thursday, March 19, 2026, as the record date for the purpose of ascertaining the holders of Rights Equity Shares to whom the Second Call notice, would be sent. The Board also at the same meeting had approved making the Second Call of ₹3.80/- (Rupees Three & Eighty Paisa Only), (₹2.50 will be adjusted towards Face Value and ₹1.30/-towards the Securities Premium) and fixed the period of Second Call from which call money will be payable from Tuesday, April 07, 2026, and will close on Tuesday, April 21, 2026, both days inclusive ('Second Call'). The same was intimated to the stock exchange on March 14, 2026.

Accordingly, the Second Call notice has been served as per the details given below:

Payment Period	From	To	Duration
	Tuesday, April 07, 2026	Tuesday, April 21, 2026 (Latest by 5.00 p.m.)	15 Days
Mode of Payment	**a. Online ASBA**	Through the website of the SCSBs[1]	
	b. Physical ASBA	By submitting physical application to the Designated Branch of SCSBs[1][2]	
	c. Online	Using the 3-in-1 online trading-demat-bank account wherever offered by brokers	

(1) Please visit https://www.sebi.gov.in/sebiweb/other/OtherAction.do?doRecognisedFpi=yes&intmId=35 to refer to the list of existing SCSBs [Self-Certified Syndicate Banks]
(2) Available only to resident shareholders

In accordance with the SEBI circular no. SEBI/HO/CFD/DIL1/CIR/238/2020 dated December 8, 2020, Shareholders can also make the Second Call Money payment by using the facility of linked online trading-demat-bank account [3-in-1 type accounts], provided by some of the brokers. Eligible Shareholders must log into their demat account and under the relevant section proceed with the payment for Second Call Money of Eco Hotels and Resorts Limited. Eligible Shareholders are requested to check with their respective brokers for exact process to be followed. Eligible Shareholders may please note that this payment method can be used only if the concerned broker has made this facility available to their customer. The Company, Advisor or Registrar to the Issue will not be responsible for non-availability of this payment method to the shareholders.

Shareholders are requested to make the Second Call money payment on or before Tuesday, April 21, 2026. Please also note the consequences of failure to pay Second Call Money, given below:

a. Interest @ 10.00 % (Ten per cent only) p.a. will be payable for delay in payment of Second Call beyond Tuesday, April 21, 2026 till the actual date of payment;
b. The Company shall be entitled to deduct from any dividend payable to you, all sums of money outstanding on account of calls and interest due thereon in relation to the partly paid-up equity shares of the Company; and
c. The partly paid-up Equity Shares of the Company currently held by you, including the amount already paid thereon are liable to be forfeited in accordance with the Articles of Association of the Company and the application form.

Shareholders may also note that:

(i) The ISIN "IN9638N01028" representing partly paid-up equity shares of face value of ₹ 10/- each (₹ 5.00/- paid-up) has been suspended by the Stock Exchange with effect from Wednesday, March 18, 2026 on account of the Second Call. The process of corporate action for converting the partly paid-up Rights Equity Shares to the fully paid-up Equity Shares under the present ISIN – INE638N01012 for the existing fully paid-up Equity Shares, allotted by the depositories, is estimated to be completed within two to three weeks from the last date of payment of the Final Call Money stipulated under the respective Notice.
(ii) In case of non- receipt of Second call money notice, shareholders can request the Registrar by e-mail or letter, for the duplicate call money notice, or may also download the same from the Company's website www.ehrlindia.in or the Registrar's website www.bigshareonline.com. In such a case, however the shareholder has to fill the DP & Client ID, number of partly paid-up shares held and amount payable towards the first call money.
(iii) All Eligible Shareholders should mention in the Application his/her PAN number allotted under the Income Tax Act, 1961. Applications without PAN will be considered incomplete and are liable to be rejected.

All correspondence in this regard may be addressed to Registrar to the Issue at below mentioned address:

Bigshare Services Private Limited
Office No S6-2, 6th Floor, Pinnacle Business Park, Next to Ahura Centre, Mahakali Caves Road, Andheri (East) Mumbai- 400093.
Tel No.: +91 22–62638200.
Fax No.: +91–22–62638299.
Website: www.bigshareonline.com
E-mail ID: rightsissue@bigshareonline.com / investor@bigshareonline.com
Contact Person: Mr. Prabhakar
SEBI Registration No: INR000001385

For Eco Hotels and Resorts Limited
On Behalf of the Board of Directors
Sd/-
Mr. Vinod Kumar Tripathi
Executive Chairman
DIN: 00798632

Date: March 24, 2026
Place: Mumbai, Maharashtra

THIS IS A PUBLIC ANNOUNCEMENT FOR INFORMATION PURPOSES ONLY AND IS NOT A PROSPECTUS ANNOUNCEMENT AND DOES NOT CONSTITUTE AN INVITATION OR OFFER TO ACQUIRE, PURCHASE OR SUBSCRIBE TO SECURITIES.
NOT FOR RELEASE, PUBLICATION OR DISTRIBUTION, DIRECTLY OR INDIRECTLY OUTSIDE INDIA.
INITIAL PUBLIC OFFERING OF EQUITY SHARES ON THE MAIN BOARD OF THE STOCK EXCHANGES IN COMPLIANCE WITH CHAPTER IIA OF THE SECURITIES AND EXCHANGE BOARD OF INDIA (ISSUE OF CAPITAL AND DISCLOSURE REQUIREMENTS) REGULATIONS, 2018, AS AMENDED **(SEBI ICDR REGULATIONS).**

PUBLIC ANNOUNCEMENT

(Please scan this QR code to view the UDRHP-I)

mom's belief®

RAYS OF BELIEF LIMITED

Our Company was originally incorporated as "Rays of Belief Private Limited" as a private limited company under the provisions of the Companies Act, 2013 pursuant to a certificate of incorporation dated August 29, 2017, issued by the Central Registration Centre. Subsequently, upon conversion of our Company into a public limited company, our name was changed to "Rays of Belief Limited" pursuant to a resolution passed by our Board dated October 30, 2024 and by our Shareholders on November 04, 2024, and a fresh certificate of incorporation was issued by the Central Processing Centre on November 25, 2024. For further details, see "History and Certain Corporate Matters – Brief History of our Company" on page 262 of this Updated Draft Red Herring Prospectus-I.

Corporate Identity Number: U85110DL2017PLC322623
Registered Office: J-1919, Basement, Chittranjan Park, New Delhi, India - 110 019 | **Corporate Office:** T-18/01-02, DLF Phase III, Gurugram, Haryana, India - 122 001
Contact Person: Mayank Bhargava, Company Secretary and Compliance Officer | **Tel.:** +91 124 4075498 | **E-mail:** cs@momsbelief.com | **Website:** www.momsbelief.com

OUR PROMOTERS: NITIN BINDLISH AND CARVING FUTURES PTE. LTD.

NOTICE TO INVESTORS ("NOTICE")

In reference to the Updated Draft Red Herring Prospectus-I dated February 11, 2026 ("**UDRHP-I**"), filed by the Company with the Securities and Exchange Board of India ("**SEBI**"), BSE Limited and National Stock Exchange of India Limited ("**Stock Exchanges**") and in connection with the advertisements for filing the UDRHP-I published in all editions of Financial Express, an English national daily newspaper and in all editions of Jansatta, a Hindi national daily newspaper (Hindi being the regional Language of Delhi, where our Registered Office is located), each with wide circulation on February 13, 2026.

Potential bidders may note the following:

The Pre-IPO Placement of Equity Shares by way of a private placement was approved by our Board of Directors through resolution dated March 18, 2026, and by our Shareholders through resolution dated March 19, 2026.

Our Company has, in consultation with BRLM, undertaken a private placement of 79,732 Equity Shares at an issue price of ₹290 per Equity Share (including a premium of ₹280 per Equity Share) aggregating ₹23.12 million (Pre-IPO Placement), by the way of private placement in accordance with Section 42 and 62 of the Companies Act, 2013, read with the Companies (Prospectus and Allotment of Securities) Rules, 2014 and the Companies (Share Capital and Debentures) Rule, 2014, each as amended.

The allotment of the Equity Shares was pursuant to Board Resolution dated March 24, 2026.

The details of the Pre-IPO Placement are set out below:

S. No.	Date of allotment	Name of the allotee	No. of Equity shares allotted	Nature of Consideration	Issue Price Per Equity Shares (in ₹)	Face Value per Equity Share (in ₹)	Premium per Equity Share (in ₹)	Total consideration (in ₹ million)	Percentage of Pre-Issue share capital of the Company on a fully diluted basis
1	24-03-2026	Myong Zin Park	79,732	Cash	290	10	280	23.12	0.51%

Accordingly, the amount proposed to be raised through the Fresh Issue shall be reduced pursuant to the Pre-IPO Placement, which does not exceed 20% of the Fresh Issue size as disclosed in the UDRHP-I, subject to the Fresh Issue complying with rule 19(2)(b) of the Securities Contract (Regulation) Rules, 1957. Further, our Company has undertaken that the proceeds from such Pre-IPO Placement, shall be completely utilised towards the general corporate purposes portions of the Objects of the Issue.

Please note that Equity Shares transferred pursuant to the transactions, being the Pre-Issue Equity share capital held shall be subject to lock-in, in accordance with Regulations 16 and 17 of the Securities and Exchange Board of India (Issue of Capital and Disclosure Requirements) Regulations, 2018 ("**SEBI ICDR Regulations**").

Please also note that the Company has intimated the aforesaid Pre-IPO Placement to the Stock Exchanges in accordance with Regulation 54 of the SEBI ICDR Regulations.

The said allotees are not connected with our Company, Subsidiaries, Promoters, Promoter Group, Directors, Key Managerial Personnel, Senior Management Personnel, Group Companies and the directors or key managerial personnel of the Subsidiaries or the Group Companies.

Further, in accordance with SEBI's directive dated May 29, 2024, our Company has appropriately intimated the allotees, prior to allotment pursuant to the Pre-IPO Placement, that there is no guarantee that our Company will proceed with the Issue, or that the Issue will be successful and subsequently, result into listing of the Equity Shares on the Stock Exchanges.

The above notice is to read in conjunction with the UDRHP-I. Please note that this notice does not purport to, nor does it, reflect all the changes that have occurred from the date of filing of the UDRHP-I and the date of this notice. Accordingly, this notice does not include all the changes and/or updates that will be included in the Red Herring Prospectus and the Prospectus. Please note that the information included in the UDRHP-I will be suitably updated, including to the extent updated by way of this notice, as may be applicable, in the Red Herring Prospectus. Investors should not rely on the UDRHP-I or this notice for any investment decision, and should read the Red Herring Prospectus, as and when it is filed with the RoC, SEBI and the Stock Exchanges before making an investment decision with respect to the Issue. The Company has completed one round of pre-IPO placement as disclosed in the advertisement dated March 05, 2026. This advertisement is required to be read together with the said advertisement dated March 05, 2026, and the information contained therein forms an integral part of the disclosures relating to the pre-IPO placement.

All capitalised terms used herein and not specifically defined shall have the same meaning as ascribed to them in the UDRHP-I.

BOOK RUNNING LEAD MANAGER	REGISTRAR TO THE ISSUE
MEFCOM	KFINTECH
Mefcom Capital Markets Limited G-III, Ground Floor, Dalamal House, Jamnalal Bajaj Marg, Nariman Point, Mumbai - 400 021 **Tel.:** +91 22 35227026 **E-mail Address:** robi.ipo@mefcomcap.in **Investor grievance e-mail address:** investor.grievance@mefcom.in **Contact Person:** Akhil Mohod/Mukta Shirke **Website:** www.mefcomcap.in **SEBI Registration No.:** INM000000016	**Kfin Technologies Limited** Selenium, Tower-B, Plot 31 and 32, Gachibowli, Financial District, Nanakramguda, Serilingampally, Hyderabad - 500 032, Telangana **Tel.:** +91 40 6716 2222 **E-mail Address:** robi.ipo@kfintech.com **Investor grievance e-mail:** einward.ris@kfintech.com **Contact Person:** M. Murali Krishna **Website:** www.kfintech.com **SEBI Registration No.:** INR000000221

For **RAYS OF BELIEF LIMITED**
On behalf of the Board of Directors
Sd/-
Mayank Bhargava
Company Secretary and Compliance Officer

Place: Gurugram
Date: March 24, 2026

RAYS OF BELIEF LIMITED is proposing, subject to receipt of requisite approvals, market conditions and other considerations, to undertake an initial public offering of its Equity Shares and has filed the UDRHP-I dated February 11, 2026 with the SEBI and the Stock Exchanges. The UDRHP-I is available on the website of SEBI at www.sebi.gov.in, the websites of the Stock Exchanges, i.e., the BSE Limited and the National Stock Exchange of India Limited at www.bseindia.com and www.nseindia.com, respectively, on the website of the Company at www.momsbelief.com; and on the website of the BRLM, i.e., Mefcom Capital Markets Limited at www.mefcomcap.in. Any potential investor should note that investment in equity shares involves a high degree of risk and for details relating to such risk, please see the section entitled "Risk Factors" of the UDRHP-I on page 36. Potential investors should not rely on the UDRHP-I for making any investment decision but should only rely on the information included in the RHP filed by the Company with the RoC, the SEBI and the Stock Exchanges.

This announcement does not constitute an invitation or offer of securities for sale in any jurisdiction. The Equity Shares offered in the Offer have not been and will not be registered under the United States Securities Act of 1933, as amended ("**U.S. Securities Act**") or any state securities laws in the United States, and unless so registered, may not be offered or sold within the United States, except pursuant to an exemption from, or in a transaction not subject to, the registration requirements of the U.S. Securities Act and applicable U.S. state securities laws. Accordingly, the Equity Shares are being offered and sold (a) in the United States solely to "qualified institutional buyers" (as defined in Rule 144A under the U.S. Securities Act) in transactions exempt from or not subject to the registration requirements of the U.S. Securities Act and in accordance with any applicable U.S. state securities laws and (b) outside of the United States in "offshore transactions" as defined in and in reliance on Regulation S under the U.S. Securities Act and the applicable laws of each jurisdiction where such offers and sales are made. There will be no public offering of the Equity Shares in the United States.

Adbeatz